

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP No. 491/2004  
GA 2908/2003

New Delhi this the 14<sup>th</sup> day of February, 2005

**Hon'ble Mr. V.K.Majotra, Vice Chairman (A)**  
**Hon'ble Mrs. Meera Chhibber, Member (J)**

D.D.Khurana,  
A-23, Ashoka Apartment,  
Plot No.8, Sector -12,  
Dwarka, New Delhi-75

..Petitioner

(Present in person )

VERSUS

1. Shri Ajay Vikram Singh,  
Secretary to the Govt.of India,  
Ministry of Defence, South Block,  
New Delhi.
2. Dr.(Mrs.) Veena Maitra,  
Director General,  
Defence Estates, Ministry of Defence,  
West Block No.4, R.K.Puram,  
New Delhi-110066
3. Shri P.K.Rastogi,  
Joint Secretary (Training) and  
Chief Administrative Officer,  
'E' Block, DHQ Post Office,  
New Delhi-11

..Respondents

(By Advocate Shri T.C.Gupta )

O R D E R (ORAL)

**(Hon'ble Mrs. Meera Chhibber, Member (J))**

This Contempt Petition has been filed by the applicant alleging disobedience of the Tribunal's order dated 3.12.2003. By the said order, the following directions were given:

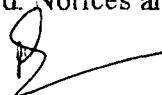
"The OA is disposed of, at the admission stage, with a direction to the respondents to finalise the claim of applicant, within a period of one month from



the date of receipt of a copy of this order, in accordance with rules and instructions on the subject".

Respondents have now filed their reply and have stated that the office of the answering respondent received the ex-post facto sanction from the Head of the Department i.e. respondent No. 2 along with other relevant documents on 7.2.2005 (Annexure CR 1) and the answering respondent processed the matter and an amount of Rs. 23,687/- has been passed by the office of Principal Controller of Defence Accounts and cheque for the same bearing No. 045495 dated 9.2.2005 has been sent to the applicant by hand and receipt has been annexed thereto as Annexure CR II.

2. Applicant appearing in person submitted that respondents have taken long time for complying with the directions. However, we find that respondents have tendered unconditional apology and have explained the delay which is accepted. Accordingly, CP is dropped. Notices are discharged.

  
(Mrs. Meera Chhibber)  
Member (J)

  
(V.K. Majotra)  
Vice Chairman (A)

14.2.05

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